

FORM-A	
PUBLIC ANNOUNCEMENT	
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] FOR THE ATTENTION OF THE CREDITORS OF VANTAGE MACHINE TOOLS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of the Corporate Debtor	VANTAGE MACHINE TOOLS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	13/09/2013
3. Authority under which Corporate Debtor is incorporated/ registered	RoC – Vijayawada.
4. Corporate identity No/ limited liability identification No. of corporate debtor	U29246AP2013PTC090019
5. Address of the registered office and principal office (if any) of corporate debtor	D.No.2-48, Gollapalli, Nuzividu, Krishna Dist. Andhra Pradesh - 521111 IN
6. Insolvency commencement date in respect of Corporate Debtor	28/11/2022(Copy of order dated 28/11/ 2022 made ready on 07/12/2022 and received on 8/12/2022)
7. Estimated date of closure of insolvency resolution process	27.05.2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	CA Dr Immaneni Eswara Rao Reg No.: IBBI/IPA-001/IP-P01224/2018-2019/11943
9. Address and e-mail of the interim resolution professional, as registered with the Board	ip.caier@gmail.com # 40-26-22, Opp Telephone Exchange, Mohiddin St, Chandramoulipuram, Vijayawada, Andhra Pradesh-520010 IN
10. Address and e-mail to be used for correspondence with the interim resolution professional	ip.vantage2022@gmail.com # 40-26-22, Opp Telephone Exchange, Mohiddin St, Chandramoulipuram, Vijayawada, Andhra Pradesh-520010
11. Last date for submission of claims	23-12-2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	Website : https://www.ibbi.gov.in/home/downloads
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Vantage Machine Tools Private Limited on 28/11/2022(Copy of order dated 28/11/2022, made ready on 07/12/2022 and received on 08/12/2022). The creditors of Vantage Machine Tools Private Limited, are hereby called upon to submit their claims with proof on or before 23.12.2022 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA-Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.</p> <p style="text-align: center;">Sd/- CA Dr Immaneni Eswara Rao Interim Resolution Professional VANTAGE MACHINE TOOLS PRIVATE LIMITED IBBI/IPA-001/IP-P01224/2018-2019/11943</p> <p>Date : 09-12-2022 Place : Vijayawada</p>	

షెడ్యూల్ - ఎ	
బహిరంగ ప్రకటన	
[ఇన్సాల్యూషన్] అండ్ బ్యాంక్రప్సీ బోర్డు ఆఫ్ ఇండియా (ఇన్సాల్యూషన్ రిజల్యూషన్ ప్రొసెస్ ఫర్ కార్పొరేట్ పర్సన్స్) రెగ్యులేషన్స్, 2016లోని రెగ్యులేషన్ క్రింద] సంబంధిత మెషిన్ టూల్స్ ప్రైవేట్ లిమిటెడ్ యొక్క ఋణదాతల సమాచారం కొరకు సంబంధిత వివరములు	
1. కార్పొరేట్ డెటార్ పేరు	వంటేజ్ మెషిన్ టూల్స్ ప్రైవేట్ లిమిటెడ్
2. కార్పొరేట్ డెటార్ సమాచార తేదీ	13-09-2013
3. కార్పొరేట్ డెటార్ క్రింద ఇన్కార్పొరేషన్/సమాప్తత అధికారి	RoC-విజయవాడ
4. కార్పొరేట్ డెటార్ యొక్క కార్పొరేట్ ఐడెంటిటీ నెంబరు/లిమిటెడ్ లియబిలిటీ ఐడెంటిఫికేషన్ నెంబరు	U29246AP2013PTC090019
5. కార్పొరేట్ డెటార్ సమాప్తత కార్యాలయం మరియు ప్రెసిడెంట్ (ఏడెస్) కార్యాలయం చిరునామా :	డి.నెం.2-48, గొల్లపల్లి, నూజివీడు, కృష్ణా జిల్లా ఆంధ్రప్రదేశ్-521111 IN
6. కార్పొరేట్ డెటార్ కు సంబంధించి దివాలా ఉత్పత్తి ప్రారంభ తేదీ	28-11-2022 (28-11-2022 వాటి ఆర్డర్ కాపీ 07-12-2022న అందుబాటులో ఉన్నది మరియు 08-12-2022న స్వీకరించబడినది)
7. దివాలా తీర్మానం ప్రాసెసింగు సుమాచుగా ముగింపు తేదీ	27-05-2023
8. మధ్యంతర దివాలా పరిష్కార నిపుణునిగా వ్యవహరిస్తున్న దివాలా నిపుణుల యొక్క పేరు మరియు నమోదిత నెంబరు.	CA డా॥ ఇమ్మానేని ఈశ్వరరావు IBBI/IPA-001/IP-P01224/2018-19/11943
9. బోర్డులో నమోదైన ప్రకారం మధ్యంతర దివాలా పరిష్కార నిపుణుల యొక్క చిరునామా మరియు ఇ-మెయిల్ చిరునామా మరియు ఇ-మెయిల్ చిరునామా	ip.caier@gmail.com # 40-26-22, టెలిఫోన్ ఎక్స్ఛేంజిలో ఎదురుగా, మొహిద్దీన్ స్ట్రీట్, చంద్రమౌళిపురం, విజయవాడ, ఆంధ్రప్రదేశ్-520010 IN
10. మధ్యంతర దివాలా పరిష్కార నిపుణులకు ఉత్తర ప్రత్యక్షతరముల కొరకు ఉపయోగించబడు చిరునామా మరియు ఇ-మెయిల్ చిరునామా	ip.vantage2022@gmail.com # 40-26-22, టెలిఫోన్ ఎక్స్ఛేంజిలో ఎదురుగా, మొహిద్దీన్ స్ట్రీట్, చంద్రమౌళిపురం, విజయవాడ, ఆంధ్రప్రదేశ్-520010.
11. క్లెయిమ్స్ దాఖలు కొరకు అఖయ తేదీ	23-12-2022
12. మధ్యంతర దివాలా పరిష్కార నిపుణులచే నిర్ధారించబడిన సెక్షన్ 21లోని సబ్ సెక్షన్ (6ఎ) యొక్క నిబంధన (బి) ఋణదాతల యొక్క వర్గీకరణ	వర్తించదు
13. ఒక్కొక్క క్లాస్ ఋణదాతల యొక్క అధికార ప్రతినిధులుగా వ్యవహరిస్తున్న మధ్యంతర దివాలా నిపుణులుగా గుర్తించబడిన వారి పేర్లు (ఒక్కొక్క క్లాస్ మాత్రం పేర్లు)	వర్తించదు
14. (ఎ) సంబంధిత ఫారములు మరియు (బి) అధికార ప్రతినిధుల ఎవరములు అభ్యమించ ప్రదేశం	వెబ్సైట్ : https://www.ibbi.gov.in/home/downloads
<p>ఈ ప్రకటన ద్వారా తెలియజేయబడినది ఏమనగా వంటేజ్ మెషిన్ టూల్స్ ప్రైవేట్ లిమిటెడ్ యొక్క కార్పొరేట్ దివాలా పరిష్కార ప్రక్రియ ప్రారంభించబడినది 28-11-2022న (కాపీ ఆర్డర్ తేదీ 28-11-2022 తయారు చేసిన తేదీ. 07-12-2022 మరియు అందుకున్న తేదీ.08-12-2022) నెషనల్ కంపెనీ లా ట్రిబ్యూనల్ వారు ఉత్తరములు జారీచేసారు.</p> <p>ఎంట్రీ నెం.10, పైన తెలిపిన చిరునామా వద్ద మధ్యంతర దివాలా పరిష్కార నిపుణులు తేదీ. 23-12-2022న లేదా అంతగా రుజువులతో తమ క్లెయిమ్స్ దాఖలు చేయవలసినదిగా వంటేజ్ మెషిన్ టూల్స్ ప్రైవేట్ లిమిటెడ్ క్రెడిటర్లను కోరుతున్నాయి.</p> <p>ఫైనలియల్ క్రెడిటర్లు వారి క్లెయిమ్లను ఎలక్ట్రానిక్ విధానం ద్వారా మాత్రమే రుజువులతో దాఖలు చేయవలసినవి. ఇతర క్రెడిటర్లు అందరూ స్వయంగా లేదా తమ వారి ద్వారా లేదా ఎలక్ట్రానిక్ విధానంలో రుజువులతో క్లెయిమ్లు దాఖలు చేసుకోవచ్చును.</p> <p>ఎంట్రీ నెం.12కు ఎదురుగా పేర్కొన్న జాబితా చేసినట్లుగా ఒక తరగతికి చెందిన ఒక ఫైనలియల్ క్రెడిటర్ ఫారం -CA లో (వర్తించదు) తరగతి యొక్క అధికార ప్రతినిధిగా వ్యవహరించడానికి ఎంట్రీ నెం.13కు ఎదురుగా జాబితా చేయబడిన ముగ్గురు ఇన్ఫాల్సెన్సీ ప్రాఫెషనల్స్ నుండి అధికార ప్రతినిధి యొక్క ఎంట్రీను సూచించండి. తప్పుడు సమాచారం లేదా అసంబంధ సాక్ష్యములు దాఖలు చేసినట్లైతే అరెస్టుకు గురిచేయబడును.</p> <p style="text-align: center;">సం/- CA డా॥ ఇమ్మానేని ఈశ్వరరావు ఇంటర్మీడియరీ రిజల్యూషన్ ప్రొసెసింగ్ వంటేజ్ మెషిన్ టూల్స్ ప్రైవేట్ లిమిటెడ్ IBBI/IPA-001/IP-P01224/2018-19/11943</p> <p>తేదీ : 09-12-2022 ప్రదేశం : విజయవాడ</p>	



SBI
Anytime Channels, Corporate Centre, 3rd Floor,
World Trade Centre Arcade, Cuff Parade, Mumbai - 400 005

CORRIGENDUM - III

RFP No. SBI/ACV/2022-23/003-A Dated: 04.11.2022

In reference to above RFP for Procurement of 6750 Branch Managed CAPEX ATMs under phase XV, a Corrigendum is issued and can be accessed from procurement news on the Bank's website <https://bank.sbi> and portal <https://etender.sbi/SBI/>.

Also the Last date and Time for submission of bids is extended up to 3 PM on 23.12.2022.

Place: Mumbai **Deputy General Manager**
Date: 09.12.2022 **(Implementation & Rollout)**

THE VILUPPURAM DISTRICT CO-OPERATIVE MILK PRODUCERS' UNION LTD.,
VILUPPURAM - 605 401.

Ref No: 3006/PM/2021 TENDER NOTICE - TWO PART TENDER SYSTEM Date: 07-12-2022

Sealed Tenders are invited from the vendors/Contractors for the operation of Milk Collection Routes. Milk distribution and by product supply. Roadside Milk Collection and Marketing Tax Routes on Contract basis for the period of two years from 2022-2024. The details are as follows.

1. Tender form and specification Ph: 04146-2585161 From: 12-12-2022 to 24.01.2023 on all Working days during 10.30 AM to 4.00 PM
1.8004293271 Mail id: generalmgr@villuppuram.coop or below Head Office at Villuppuram

Cost of Tender form Direct sales: Rs. 500.00 (including of all taxes)
Cost of Tender form - Through Post: Rs. 600.00 (including of all taxes) by submission of 100 payable at Villuppuram only

2. Last date for tender form submission on: 25.01.2023 upto 2.00 PM
3. Date for Tender forms opening on: 25.01.2023 at 2.45 PM

4. Earnest Money Deposit :- [02] in favor of The General Manager, V.C.C.M.P Union Limited, Villuppuram payable at Villuppuram only

Rural Milk Collection / BHC Collection / Milk Marketing Routes of Capacity of 750 Kg to 1200 Kg as Laden weight and Marketing Tax / Procurement Tax: Rs. 5,000.00

Rural Milk Collection / Milk Marketing Routes of Capacity of 2.4 Ton to 4.4 Ton as Laden weight: Rs. 10,000.00

Milk Marketing Routes of Capacity of 4.5 Ton to 6.0 Ton as Laden Weight: Rs. 15,000.00

Milk Marketing Routes of Capacity of 6.0 Ton and above as Laden Weight: Rs. 20,000.00

5. TERMS AND CONDITIONS and the details of Milk Collection / Milk distribution / by product supply Route / Tax details are available in the Tender Form.

6. Tender form can be downloaded at our website: www.tenders.tn.gov.in or www.vavin.tn.gov.in/tenders on free of cost and also can be submitted through "E" tender: www.tenders.tn.gov.in

7. Pre bid meeting will be held on 28.12.2022 at 11.00 AM

DIPR/ 5450 /TENDER/2022 **GENERAL MANAGER**

MKVentures Capital Limited
(formerly "IKAB SECURITIES AND INVESTMENT LIMITED")
CIN L17100MH1991PLC059848

REGD OFF - Express Towers, 11th Floor, Nariman Point, Mumbai - 400 021
EMAIL - info@ikabsecurities@gmail.com, Tel: 91 22 6267 3701 URL: www.ikabsecurities.com

IN THE MATTER OF CHANGE OF NAME FROM IKAB SECURITIES AND INVESTMENT LIMITED TO MKVENTURES CAPITAL LIMITED

It is hereby informed that the shareholders of MKVENTURES CAPITAL LIMITED (formerly known as "IKAB SECURITIES AND INVESTMENT LIMITED") having CIN L17100MH1991PLC059848 and registered office at Express Towers, 11th Floor, Nariman Point, Mumbai - 400 021 had duly passed necessary resolution in terms of the Companies Act, 2013 and consequently a fresh Certificate of Incorporation pursuant to change of name was issued by the Registrar of Companies in pursuance to Rule 29 of the Companies (Incorporation) Rules, 2014. Further, being an NBFC, it had obtained an in-principle approval from the Reserve Bank of India towards effecting a change of name. All stakeholders are requested to take note of the above information.

By Order of the Board of Directors For MKVENTURES CAPITAL LIMITED
Sd/-
SANKET RATHI
COMPANY SECRETARY

DATE: 08/12/2022
PLACE: MUMBAI

VICEROY BANGALORE HOTELS PRIVATE LIMITED
Registered Office: Plot No. 258, Road No. 18, Jubilee Hills, Hyderabad, Telangana-500034
CIN: U5510TG2010PTC067088

STATEMENT OF FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED DECEMBER 31, 2021

(All amounts in INR thousands, unless otherwise stated)

PARTICULARS	Quarter Ended 31 December 2021	Quarter Ended 30 September 2021	Quarter Ended 31 December 2020	Nine Months ended 31 December 2021	Nine Months ended 31 December 2020	Year ended 31 March 2021
	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
Total income	96,830	86,693	49,836	1,83,523	84,017	1,41,573
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items#)	(2,63,933)	(5,65,819)	(2,47,629)	(8,29,753)	(7,43,141)	(9,99,231)
Net Profit / (Loss) for the period (after Tax, Exceptional and/or Extraordinary items#)	(2,63,933)	(5,65,819)	(2,47,629)	(8,29,753)	(7,43,141)	(9,99,231)
Paid up Equity Share Capital	2,55,842	2,55,842	2,55,842	2,55,842	2,55,842	2,55,842
Reserves excluding revaluation reserve as per balance sheet	(10,64,398)	(8,00,521)	20,347	(10,64,398)	20,347	(2,63,169)
Net worth	(8,08,556)	(5,44,678)	2,76,189	(8,08,556)	2,76,189	21,141
Paid up debt capital	45,44,977	44,31,055	44,32,500	45,44,977	44,32,500	44,33,945
Earnings per share						
- Basic	(10.32)	(22.12)	(9.68)	(32.43)	(29.05)	(39.06)
- Diluted*	(10.32)	(22.12)	(9.68)	(32.43)	(29.05)	(39.06)

Notes:

- The above is an extract of the detailed format of half yearly/annual financial results filed with the Stock Exchanges under Regulation 52 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the half yearly/annual financial results are available on the websites of the Stock Exchange(s) and the listed entity.
- These financial results have been prepared in accordance with IND AS under Section 133 of Companies Act 2013 (read with relevant rules there under) and in terms of Regulation 52 of SEBI (Listing and Other Disclosure Requirements) Regulations, 2015 (as amended).
- In August 2022, in accordance with an application made by a Financial Creditor of the Company, the Hon'ble National Company Law Tribunal (NCLT), Hyderabad Bench, vide its order dated 05 August, 2022 has initiated Corporate Insolvency Resolution Process (CIRP) under Section 7 of the Insolvency and Bankruptcy Code, 2016 (IBC) and appointed Mr. Kuresh Hatim Khambati as Interim Resolution Professional (IRP) in terms of the IBC and allowed moratorium inter-alia against any recovery proceedings/winding up proceedings against the Company and subsequently was appointed as the Resolution Professional ("RP") by the Committee of Creditors ("CoC") at the first meeting of the Committee of Creditors held on 15 September 2022. Pursuant to the Order, the powers of the Board of Directors stand suspended and are vested with RP. The financial results shall be approved by the Board of Directors and thereafter signed by the chairperson or managing director, or a whole time director or in the absence of all of them; it shall be signed by any other director of the Company who is duly authorized by the board of directors to sign the financial results. The CFO has resigned from its position in the Company prior to commencement of CIRP. Pursuant to the Order for commencement of the CIRP and in line with the provisions of the Insolvency and Bankruptcy Code, 2016, the powers of the Board of Directors stand suspended and are exercised by RP. The financial results for the year ended 31 March 2022 have been prepared by the management of the Company. As authorized by the RP, a director of the Company have signed the financial results along with the RP and RP has taken on record these financial results only to the limited extent of discharging the responsibilities of the Board of Directors of the Company. While these financial results pertain to the year ended 31 March 2022, the RP has not received any certification, representation, undertaking or statement from the Directors for the year ended 31 March 2022. For the purpose of this financial results, management should be considered as the Directors and other designated officers who continue to serve the company as on date and are taking responsibility and signing the financial results since it pertains to the period prior to commencement of CIRP. The RP has signed these financial results in good faith, solely for the purpose of compliance and discharging his duty under the Corporate Insolvency Resolution Process, governed by the Insolvency and Bankruptcy Code, 2016 and has solely relied on the directors and other designated officers of the Company confirming and signing the financial results. Since these financial results belong to the period when the affairs of the Company were being managed and governed by the erstwhile Board of Directors of the Company, these financial results have been prepared with the same basis of preparation as adopted by the erstwhile Board of Directors as enumerated upon the Board under Section 134(5) of the Companies Act, 2013 and related regulations.

4) Key Standalone Financial Information given Below -

Sl. No.	PARTICULARS	Amount
1	Debt-Equity ratio	(5.62)
2	Debt service coverage ratio	(0.69)
3	Interest service coverage ratio	(1.26)
4	Net worth	(8,08,556)
5	Net profit after tax	(8,29,753)
6	Current ratio	0.03
7	Long term debt to working capital	(0.01)
8	Current liability ratio	0.93
9	Total debts to total assets	0.67
10	Debtors turnover ratio	7.72
11	Inventory turnover ratio	46.16
12	Operating margin	-357%
13	Net profit margin	-461%

The above financials results are also available on the stock exchanges website i.e. www.bseindia.com and the Company's website www.vbhpl.com

For Viceroy Bangalore Hotels Private Limited
Sd/-
Mercy Mathew
Director

Place: Hyderabad
Date: 7 December 2022

FORM-A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF VANTAGE MACHINE TOOLS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of the Corporate Debtor	VANTAGE MACHINE TOOLS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	13/09/2013
3. Authority under which Corporate Debtor is incorporated/registered	RoC - Vijayawada.
4. Corporate identifier No/ limited liability identification No. of corporate debtor	U22466AP2013PTC090019
5. Address of the registered office and principal office (if any) of corporate debtor	D No.2-48, Gollapalli, Nuzvidu, Krishna Dist, Andhra Pradesh - 521111 IN
6. Insolvency commencement date in respect of Corporate Debtor	28/11/2022 (Copy of order dated 28/11/2022 made ready on 07/12/2022 and received on 8/12/2022)
7. Estimated date of closure of insolvency resolution process	27.05.2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	CA Dr. Immaneni Eswara Rao Reg No.: IBS/UPA-001/IP-P01224/2018-2019/11943
9. Address and e-mail of the interim resolution professional, as registered with the Board	ip.caier@gmail.com # 40-26-22, Opp Telephone Exchange, Mohiddin St, Chandramouliapuram, Vijayawada, Andhra Pradesh-520010 IN
10. Address and e-mail to be used for correspondence with the interim resolution professional	ip.vantage2022@gmail.com # 40-26-22, Opp Telephone Exchange, Mohiddin St, Chandramouliapuram, Vijayawada, Andhra Pradesh-520010
11. Last date for submission of claims	23-12-2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Details of Authorized Representatives are available at: (b) Details of Authorized Representatives are available at:	Website: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Vantage Machine Tools Private Limited on 28/11/2022 (Copy of order dated 28/11/2022, made ready on 07/12/2022 and received on 08/12/2022). The creditors of Vantage Machine Tools Private Limited, are hereby called upon to submit their claims with proof on or before 23.12.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (Specify class) in Form CA-Nol Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
CA Dr. Immaneni Eswara Rao
Interim Resolution Professional
VANTAGE MACHINE TOOLS PRIVATE LIMITED,
IBBI/UPA-001/IP-P01224/2018-2019/11943

Date : 09-12-2022
Place : Vijayawada

ICICI Prudential Asset Management Company Limited
Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: One BKC, 13th Floor, Bandra Kurla Complex, Mumbai - 400 051.
Tel.: +91 22 2652 5000, Fax: +91 22 2652 8100, Website: www.iciciprpfm.com,
Email id: enquiry@iciciprpfm.com

Central Service Office: 2nd Floor, Block B-2, Nirilon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel.: 022 2685 2000 Fax: 022 26868313

Notice to the Investors/Unit holders of ICICI Prudential Equity Savings Fund (the Scheme)

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Scheme, subject to availability of distributable surplus on the record date i.e. on December 14, 2022*:

Name of the Scheme/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each) #	NAV as on December 7, 2022 (₹ Per unit)
ICICI Prudential Equity Savings Fund		
Quarterly IDCW	0.18	12.44
Direct Plan - Quarterly IDCW	0.18	14.25

§ The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Scheme.

Subject to deduction of applicable statutory levy, if any

* or the immediately following Business Day, if that day is a Non - Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Scheme, at the close of business hours on the record date.

It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Scheme would fall to the extent of payout and statutory levy (if applicable).

For ICICI Prudential Asset Management Company Limited
Sd/-
Authorised Signatory

Place: Mumbai
Date : December 8, 2022

No. 003/12/2022

To know more, call 1800 222 999/1800 200 6666 or visit www.iciciprpfm.com

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit <https://www.iciciprpfm.com> or visit AMFI's website <http://www.amfindia.com>

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

Nazara Technologies Limited
CIN: L72900MH1999PLC122970
Registered Office: 51-54, Maker Chambers 3, Nariman Point, Mumbai - 400021, Contact: 91-22-40330800
Email: investors@nazara.com, Website: www.nazara.com

NOTICE OF EXTRAORDINARY GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given that the Extraordinary General Meeting ("EGM") of the members of **NAZARA TECHNOLOGIES LIMITED** (the "Company") scheduled to be held on Friday, December 30, 2022 at 12 Noon (IST) through Video Conferencing (VC) or Other Audio Visual Means (OAVM), to transact the business as set out in the Notice of the EGM ("the Notice").

In compliance with the applicable Circulars issued by Ministry of Corporate Affairs (collectively referred to as MCA Circulars) and applicable SEBI Circulars, the Company has completed the dispatch of Notice convening the EGM through electronic mode to all those eligible shareholders whose email addresses are registered with the Company/Registrar and Share Transfer Agents or with their Depository Participants (DP), whose names appear in the Register of Members/Registrar of Beneficial Owners as on Friday, December 02, 2022. Further, in compliance with the above Circulars, the EGM of the Company will be held through VC or OAVM without the physical presence of members at a common venue.

Members may note that the Notice of EGM is available on the website of the Company www.nazara.com and on the website of the Stock Exchanges i.e. BSE Limited and The National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of the Central Depository Services (India) Limited (CDSL) www.evotingindia.com.

In terms of the provisions of Section 108 of the Companies Act, 2013 (Act) read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended from time to time) and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and the Secretarial Standards of General Meetings (SS-2) issued by the Institute of Company Secretaries of India read with the applicable MCA Circulars, the Company is providing the facility of "e-voting" to its Members, to enable them to cast their votes on the resolutions set forth in the Notice of the EGM, by electronic means (e-voting) by using electronic voting system provided by Central Depository Services (India) Limited (CDSL), either by (a) remote e-voting system prior to the EGM or (b) remote e-voting during the EGM.

The Company has fixed on Friday, December 23, 2022 as the "cut-off date" to determine the eligibility of Members for voting by remote e-voting or e-voting at the EGM. Voting rights of the Members shall be in the same proportion to their shares in the paid-up equity share capital of the Company as on the cut-off date.

The remote e-voting period commences on Sunday, December 25, 2022 at 09.00 A.M. (IST) and ends on Thursday, December 29, 2022 at 05.00 P.M. (IST) and the remote e-voting module shall be disabled by CDSL for voting thereafter. Members may please note that once the vote on the resolutions is cast by a Member through remote e-voting/e-voting, he/she shall not be allowed to change it subsequently.

Any person, who acquires shares of the Company and becomes a member of the Company after dispatch of the Notice of the EGM and holding shares as on the cut-off date may view the Notice of the EGM on the website of the Company at www.nazara.com or on the website of CDSL www.evotingindia.com. Such persons may obtain the login ID and password by sending a request at helpdesk.evoting@cdslindia.com. However, if he/she is already registered with CDSL for remote e-voting then he/she can cast his/her vote by using existing User ID and password and by following the procedure as mentioned in the Notes to EGM Notice.

The Members can opt for only one mode of e-voting i.e. either prior to the EGM or during the EGM. However, the members who have cast their vote by remote e-voting prior to EGM may also attend/participate in the EGM through VC/OAVM but shall not be entitled to cast their vote again.

Members are requested to carefully read the Notes set out in the Notice of the EGM and in particular, the detailed procedure for manner of joining EGM, manner of casting vote through remote e-voting/e-voting at the EGM. The same also contains details of/process to be followed to retrieve the password for e-voting.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at www.evotingindia.com or you may write an email to helpdesk.evoting@cdslindia.com or call on toll free no: 022-23058542/43 or send the request to Mr. Rakesh Dalvi, Sr. Manager. Alternatively, you can connect with him on 022-23058738.

For Nazara Technologies Limited
Sd/-
Vikash Mittersain
Chairman and Managing Director

Date: December 08, 2022
Place: Mumbai
DIN: 00156740

VICEROY BANGALORE HOTELS PRIVATE LIMITED
Registered Office: Plot No. 258, Road No. 18, Jubilee Hills, Hyderabad, Telangana-500034
CIN: U5510TG2010PTC067088

STATEMENT OF FINANCIAL RESULTS FOR THE YEAR ENDED MARCH 31, 2022

(All amounts in INR thousands)

PARTICULARS	Quarter Ended 31 March 2022	Quarter Ended 31 March 2021	Quarter ended 31 December 2021	Year ended 31 March 2022	Year ended 31 March 2021
	Unaudited	Unaudited	Unaudited	Audited	Audited
Total income	74,690	57,556	96,830	2,58,213	1,41,573
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items#)	(2,64,317)	(2,56,090)	(2,63,933)	(10,94,070)	(9,99,231)
Net Profit / (Loss) for the period (after Tax, Exceptional and/or Extraordinary items#)	(2,64,317)	(2,56,090)	(2,63,933)	(10,94,070)	(9,99,231)
Paid up Equity Share Capital	2,55,842	2,55,842	2,55,842	2,55,842	2,55,842
Reserves excluding revaluation reserve as per balance sheet	(13,10,178)	(2,63,169)	(10,64,398)	(13,10,178)	(2,63,169)
Net worth	(10,54,336)	21,141	(8,08,556)	(10,54,336)	21,141
Paid up debt capital	45,42,694	44,33,945	45,44,977	45,42,694	44,33,945
Earnings per share					
- Basic	(10.33)	(10.01)	(10.32)	(42.76)	(39.06)
- Diluted*	(10.33)	(10.01)	(10.32)	(42.76)	(39.06)

Notes:

- The above is an extract of the detailed format of half yearly/annual financial results filed with the Stock Exchanges under Regulation 52 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the half yearly/annual financial results are available on the websites of the Stock Exchange(s) and the listed entity.
- These financial results have been prepared in accordance with IND AS under Section 133 of Companies Act 2013 (read with relevant rules there under) and in terms of Regulation 52 of SEBI (Listing and Other Disclosure Requirements) Regulations, 2015 (as amended).
- In August 2022, in accordance with an application made by a Financial Creditor of the Company, the Hon'ble National Company Law Tribunal (NCLT), Hyderabad Bench, vide its order dated 05 August, 2022 has initiated Corporate Insolvency Resolution Process (CIRP) under Section 7 of the Insolvency and Bankruptcy Code, 2016 (IBC) and appointed Mr. Kuresh Hatim Khambati as Interim Resolution Professional (IRP) in terms of the IBC and allowed moratorium inter-alia against any recovery proceedings/winding up proceedings against the Company and subsequently was appointed as the Resolution Professional ("RP") by the Committee of Creditors ("CoC") at the first meeting of the Committee of Creditors held on 15 September 2022. Pursuant to the Order, the powers of the Board of Directors stand suspended and are vested with RP. The financial results shall be approved by the Board of Directors and thereafter signed by the chairperson or managing director, or a whole time director or in the absence of all of them; it shall be signed by any other director of the Company who is duly authorized by the board of directors to sign the financial results. The CFO has resigned from its position in the Company prior to commencement of CIRP. Pursuant to the Order for commencement of the CIRP and in line with the provisions of the Insolvency and Bankruptcy Code, 2016, the powers of the Board of Directors stand suspended and are exercised by RP. The financial results for the year ended 31 March 2022 have been prepared by the management of the Company. As authorized by the RP, a director of the Company have signed the financial results along with the RP and RP has taken on record these financial results only to the limited extent of discharging the responsibilities of the Board of Directors of the Company. While these financial results pertain to the year ended 31 March 2022, the RP has not received any certification, representation, undertaking or statement from the Directors for the year ended 31 March 2022. For the purpose of this financial results, management should be considered as the Directors and other designated officers who continue to serve the company as on date and are taking responsibility and signing the financial results since it pertains to the period prior to commencement of CIRP.

4) Key Standalone Financial Information given Below -

Sl. No.	PARTICULARS	Amount
1	Debt-Equity ratio	(4.31)
2	Debt service coverage ratio	(0.73)
3	Interest service coverage ratio	(0.45)
4	Net worth	(10,54,336)
5	Net profit after tax	(10,94,070)
6	Current ratio	0.02
7	Long term debt to working capital	(0.01)
8	Bad debts to account receivable ratio	0.04
9	Current liability ratio	0.93
10	Total debts to total assets	0.68
11	Debtors turnover ratio	13.16
12	Inventory turnover ratio	64.78
13	Operating margin	-140%
14	Net profit margin	-436%

The above financials results are also available on the stock exchanges website i.e. www.bseindia.com and the Company's website www.vbhpl.com

For Viceroy Bangalore Hotels Private Limited
Sd/-
Mercy Mathew
Director

Place: Hyderabad
Date: 7 December 2022

VICEROY BANGALORE HOTELS PRIVATE LIMITED
Registered Office: Plot No. 258, Road No. 18, Jubilee Hills, Hyderabad, Telangana-500034
CIN: U5510TG2010PTC067088

STATEMENT OF FINANCIAL RESULTS FOR THE HALF YEAR ENDED SEPTEMBER 30, 2021

(All amounts in INR thousands, unless otherwise stated)

PARTICULARS	Six months ended (Unaudited)		Year ended (Audited)
	30 September 2021	30 September 2020	31 March 2021
Total income	86,693	34,181	1,41,573
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items#)	(5,65,819)	(4,95,512)	(9,99,231)
Net Profit / (Loss) for the period (after Tax, Exceptional and/or Extraordinary items#)	(5,65,819)	(4,95,512)	(9,99,231)
Paid up Equity Share Capital	2,55,842	2,55,842	2,55,842
Reserves excluding revaluation reserve as per balance sheet	(8,00,521)	2,67,975	(2,63,169)
Net worth	(5,44,678)	5,23,818	21,141
Paid up debt capital	44,38,488	44,31,055	44,33,945
Earnings per share			
- Basic	(22.12)	(19.37)	(39.06)
- Diluted*	(22.12)	(19.37)	(39.06)

Notes:

- The above is an extract of the detailed format of half yearly/annual financial results filed with the Stock Exchanges under Regulation 52 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the half yearly/annual financial results are available on the websites of the Stock Exchange(s) and the listed entity.
- These financial results have been prepared in accordance with IND AS under Section 133 of Companies Act 2013 (read with relevant rules there under) and in terms of Regulation 52 of SEBI (Listing and Other Disclosure Requirements) Regulations, 2015 (as amended).
- In August 2022, in accordance with an application made by a Financial Creditor of the Company, the Hon'ble National Company Law Tribunal (NCLT), Hyderabad Bench, vide its order dated 05 August, 2022 has initiated Corporate Insolvency Resolution Process (CIRP) under Section 7 of the Insolvency and Bankruptcy Code, 2016 (IBC) and appointed Mr. Kuresh Hatim Khambati as Interim Resolution Professional (IRP) in terms of the IBC and allowed moratorium inter-alia against any recovery proceedings/winding up proceedings against the Company and subsequently was appointed as the Resolution Professional ("RP") by the Committee of Creditors ("CoC") at the first meeting of the Committee of Creditors held on 15 September 2022. Pursuant to

